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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.2318/2001

New Delhi, this the 10th day of September, 2001

HON'BLE MR. SHANKER RAJU, MEMBER (J)

Leela Ram, S/o Shri Matu,
R/o H.No.30D
New Hira Park, Dicchu Road,
Najafgarh, New Delhi.

... Applicant

(By Advocate: Shri Yogesh Sharma)

V E R S U S

1. Union of India through the General Manager
Norther Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager,
Nothern Railway, Bikaner.
3. The Divisional Engineer,
Nothern Railway, Meter Gauge,
Bikaner Division, Delhi Jn.
... Respondents

O R D E R (ORAL)

Heard Shri Yogesh Sharma, learned counsel for
the applicant.

2. The applicant is seeking the benefit of the
judgement rendered by this Court on 22.2.2000 in OA
No.1572/1999 where the issue pertaining to offer of
alternative job to the applicant was in issue. The
applicant further states that he has already made a
representation to the respondents, which has not been
replied till date.

3. The applicant, in this case, was initially
engaged as casual labourer in the year 1977 and was
declared unfit for the post of Gangman, i.e., in B-1
category and was declared fit in C-1 category in the

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year 1986. The applicant is now assailing this order and seeking the benefit of the judgement of this Court which in my considered opinion is not tenable and would not give him a cause of action as held by the Apex Court in the case of Bhoop Singh Vs. UOI and Ors. (JT 1992 (3) SC 322). However, the ends of justice would be met by directing the respondents to dispose of the representation of the applicant, but it is made clear that any order passed on representation would, however, not give him a further cause of action.

4. The present OA is disposed of at the admission stage itself in terms of the aforesated directions. No costs.

5. Registry is directed to sent a copy of this OA along with this order to the respondents.

S. Raju

(SHANKER RAJU)
MEMBER(J)

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